

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1077 OF 2018 IN
DFR NO. 2671 OF 2018

Dated : 12th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Alles Solar Private Limited

.... Appellant(s)

Versus

Bangalore Electricity Supply Company Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Sanjay M Nuli,
Mr. Nanda Kumar K.B.
Mr. Prawal Mishra

Counsel for the Respondent(s) : Mr. Shahbaz Hussain
Mr. Fahad Khan for R-1

ORDER

(IA NO. 1177 OF 2018)

(For Condonation of Delay in Filing the Appeal)

The learned counsel, Mr. Shahbaz Hussain, appearing for the first Respondent prays for 10 days time to enable him to go through the IA filed by the Appellant for condonation of delay in filing the appeal and to file his objection.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

The learned counsel appearing for the first Respondent is permitted to file his objection to the IA filed by the Appellant for condonation of delay in filing the appeal by 19.09.2018, as requested.

List the matter for on **20.09.2018**, as agreed by the leaned counsel appearing for the Appellant and the first Respondent.

(S.D. Dubey)
Technical Member

vt/pk

(Justice N.K. Patil)
Judicial Member